

(d) whether Government contemplate to take some immediate interim measures pending the findings of the Committee appointed under the Chairmanship of a former Chief Justice of India to go into the problem of arrears in the Calcutta High Court and to suggest other remedial measures; and

(e) if the reply to part (d) above be in the negative, what are the reasons therefor?

THE MINISTER OF LAW AND JUSTICE/ बिधि और न्याय मंत्री (SHRI H. R. GOKHALE) : (a) Yes, Sir.

(b) The number of cases pending in the Calcutta High Court on 1st July, 1971 was 73,196. Information regarding pendency till September, 1971 is not readily available.

(c) Yes, Sir.

(d) and (e) The Committee appointed to inquire into the problem of arrears in the various High Courts is expected to submit its Report before the end of this year. When the Committee is nearing completion of its work, the question of any interim measures does not seem to arise.

LOWER DAMODAR SCHEME

31. SHRI KALYAN ROY : Will the Minister of IRRIGATION AND POWER/ सिंचाई और विद्युत् मंत्री be pleased to state :

(a) whether the Government of West Bengal have submitted any Lower Damodar Scheme with embankments to prevent the recurrence of floods in the region; if so, the details thereof;

(b) what steps the Central Government have taken to implement the scheme; and

(c) if the reply to part (b) above be in the negative, what are the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER/सिंचाई और विद्युत् मंत्रालय में उपमंत्री (SHRI BAIJ NATH KUREEL): (a) The West Bengal Government have formulated a comprehensive scheme for flood control and drainage improvement which includes

the construction of embankments on the Mundeshwari. The first stage of the scheme estimated to cost Rs. 6.8 crores and comprising re-sectioning of the Amta channel (Lower Damodar), construction of an out-fall sluice on the Amta channel and excavation of drains in the Amta basin has been approved by the Planning Commission. The State Government have informed that the detailed scheme for the balance works in the comprehensive scheme which includes embankments on both banks of the Mundeshwari and improvement of flood carrying capacity of Rupnarain river dredging has been prepared at an estimated cost of Rs. 8.68 crores and will be sent to the Centre for scrutiny shortly.

(b) and (c) Flood control schemes are included in the State Plan and therefore, their implementation is the responsibility of the State Government.

The State Government have already taken up the implementation of works included in Phase I which has been approved by the Planning Commission. Work on the balance parts of the comprehensive scheme is to be taken up after it is approved by the Planning Commission. It has been suggested to the State Government that the entire scheme should be implemented on a priority basis within next three years.

INDO-U.A.R. TRADE TALKS

32. SHRI S. A. KHAJA MOHIDEEN : SHRI SUNDAR SINGH BHANDARI :

SHRI JAGDISH PRASAD MATHUR :

SHRI LAL K. ADVANI :

SHRI N. SRI RAMA REDDY :

SARDAR GURCHARAN SINGH TOHRA :

SHRI K. CHANDRASEKHARAN :

Will the Minister of FOREIGN TRADE/विदेश व्यापार मंत्री be pleased to state :

(a) whether it is a fact that the trade talks between India and the U.A.R. for the

yearly renewal of trade have failed; if so, the reasons therefor;

(b) the steps taken by Government to resume trade talks with U.A.R. in the near future; and

(c) what was the volume of trade with U.A.R. during the last six months of 1971 as compared to the corresponding period of the last year and the reason for the decline in trade?

THE MINISTER OF FOREIGN TRADE/विदेश व्यापार मंत्री (SHRI L. N. MISHRA) : (a) and (b) No, Sir. A Trade arrangement with the Arab Republic of Egypt for the period July, 1971 to September, 1972 has been duly signed on 16th October, 1971.

(c) The volume of trade with Egypt during the last six months for which figures are available were as follows, compared to the corresponding period in the previous year :

	(Rs. in million)
1969-70	236.6
1st Nov. 1969 to 30th April, 1970.	
1970-71	467.7
1st November, 1970 to 30th April, 1971	

It will be seen from the above figures that there has been no decline in the volume of trade.

IMPORT OF AMERICAN FILMS

33. SHRI A. D. MANI : Will the Minister of FOREIGN TRADE/विदेश व्यापार मंत्री be pleased to state :

(a) whether it is a fact that the Motion Pictures Exporters' Association of America has started negotiations with the Government of India for the export of American films to India; and

(b) If so, what are the details in this regard?

THE MINISTER OF FOREIGN TRADE/विदेश व्यापार मंत्री (SHRI L. N. MISHRA) : (a) Not yet, Sir.

(b) Does not arise.

विधेयकों, अध्यादेशों तथा अधिसूचनाओं का हिन्दी में प्रारूपण

34. श्री राम सहाय : क्या विधि तथा न्याय मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विधेयक, अध्यादेश तथा अधिसूचनाएँ इत्यादि सामान्यता पहले अंग्रेजी में तैयार की जाती हैं और बाद में उनका हिन्दी में अनुवाद किया जाता है ;

(ख) क्या कोई ऐसे विधेयक, अध्यादेश या अधिसूचनाएँ हैं जिनका प्रारूपण तब तक नहीं हो पाया है जब तक कि वे हिन्दी में तैयार किए गए हों और बाद में उनका अंग्रेजी में अनुवाद किया गया हो ; और

(ग) यदि हाँ, तो उसका व्यौरा क्या है ?

†[DRAFTING OF BILLS, ORDINANCES AND NOTIFICATIONS IN HINDI]

34 SHRI RAM SAHAI : Will the Minister of LAW AND JUSTICE/विधि और न्याय मंत्री be pleased to state :

(a) whether it is a fact that Bills, Ordinances and Notifications etc., are generally prepared first in English and translated into Hindi later;

(b) whether there are any Bills, Ordinances or Notifications which were originally drafted in Hindi and later on translated into English during the last three years; and

(c) if so, the details thereof?

विधि और न्याय मंत्रालय में राज्य मंत्री (श्री नीतिराज सिंह चौधरी) : (क) जी हाँ ।

(ख) जी नहीं ।

(ग) प्रश्न ही नहीं उठता ।

†[THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE/विधि और न्याय मंत्रालय में राज्य मंत्री (SHRI NITI RAJ SINGH CHAUDHARY) : (a) Yes, Sir.

† [] English translation.